

(a) whether some Bills passed by both Houses of Maharashtra State Legislature were sent to the Central Government for getting assent of the President and are lying with the Home Ministry;

(b) the reasons in delay in obtaining the assent to those Bills; and

(c) when these Bills of Maharashtra State Legislature are likely to be cleared by the Home Ministry for obtaining assent of the President?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) Yes, Sir, the State legislations are examined from three angles *viz.* (a) repugnancy with Central Laws, (b) deviation from national or Central Policy and (c) legal and Constitutional validity. Whenever necessary, the State Government are advised to modify/amend provision of such legislations keeping the above in view. With a view to expeditiously arriving at a decision, discussions are also held with State Governments and Ministries/Departments of the Government of India. Hence no time-frame can be fixed in this behalf.

Special package for Nagaland

3165. SHRI NANDI YELLAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry is working on a special package for Nagaland with substantial financial assistance and greater administrative autonomy by moving relevant items from the Central to the State list for Nagaland to break the political dead-lock which had been in existence for the past six decades in Nagaland; and

(b) if so, the details of special package proposed to be implemented in Nagaland?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Dialogue with National Council of Nagalim Isac/Muivah (NSCN/IM) is continuing. It is pre-mature at this stage to indicate the details of special package being discussed.

Pending proposal for creation of new States

†3166. MISS ANUSUIYA UIKEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the proposals pertaining to creation of new States are pending with Government;

(b) if so, the number of such proposals pending with Government; and

(c) the details of action taken by Government so far in this regard?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY Maken): (a) to (c) Government at this point in time is not considering a general reorganization of the States. However, as regards the demand for Telangana State, in the wake of the developments in Andhra Pradesh after November, 2009, a five member Committee headed by Justice (Retd.) Shri B.N. Srikrishna has been constituted on 3rd February, 2010 to hold further consultations in a time bound manner and suggest a road map acceptable to all sections of people in Andhra Pradesh. The Committee for consultations on the situation in Andhra Pradesh, has been requested to submit its report by 31st December, 2010.

Plan for redevelopment of Connaught Place

3167. SHRI PARVEZ HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what was the plan for redevelopment of Connaught Place (C.P.) by the New Delhi Municipal Corporation (NDMC) and Delhi Government;
- (b) whether there was a plan for inner circle that there would not be any parking site;
- (c) whether licence for parking lots were scrapped prior to CWG;
- (d) whether there was plan for greenery in place of parking site in inner circle, if so, how and by whom parking restarted in inner circle;
- (e) whether it is a fact that the exit of C.P. on Panchkuiyan Road is blocked by the encroachers by increasing the size of the shops;
- (f) what was the size of those shops when allotted;
- (g) whether existing shops are as per allotment; and
- (h) why NDMC is lenient in removing those shops and, although the site for their relocation/rehabilitation is ready?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The redevelopment plan for Connaught Place includes facade restoration, upgradation of civic/engineering services, development of pedestrian plaza, parking, subways and roads etc.

(c) The New Delhi Municipal Council has informed that licence for parking lots were not scrapped prior to the Commonwealth Games, 2010.

(d) There was no plan for greenery in place of parking site in Inner Circle. However, small strips of green were proposed only for circulation of vehicles.

(e) to (h) There were 192 shops/stalls at Panchkuiyan Road. Due to Delhi Metro Rail Corporation (DMRC) Project, these shops/stalls were to be relocated. However, this was